

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

Regional Bench – Court No. III

Service Tax Appeal No.589 of 2012

(Arising out of Order-in-Appeal No.148/2012 dated 24.07.2012 passed by the
Commissioner of Customs & Central Excise (Appeals), Tiruchirappalli)

M/s.Sri Mahavir Enterprises

: Appellant

90, Main Road, Thenur,
Surakudy,
Thirunallur 609607
Karaikkal District.

VERSUS

The Commissioner of Central Excise,

: Respondent

No.1, Williams road, Cantonment
Trichy 620 001.

APPEARANCE:

None
For the Appellant

Shri L. Nandakumar, AC (AR)
For the Respondent

**CORAM : HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 40681 / 2020

DATE OF HEARING: 05.03.2020

DATE OF DECISION: 05.03.2020

PER : SULEKHA BEEVI C.S

The counsel Shri S.Viswanathan has filed a letter stating that they have availed the benefit of Sabkha Viswas Scheme. The Form SVLDRS-4 is also enclosed. He has requested that appeal may be

treated as withdrawn. Therefore, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(ANIL G. SHAKKARWAR)
MEMBER (TECHNICAL)